

(a) whether it is a fact that 22 Legislators of Bihar could not get reservation from Haridwar to Lucknow in May, 1988, and if so, the reasons therefor; and

(b) whether it is also a fact that the Legislators were manhandled, and if so, the names of the persons found guilty for it and the action taken so far against them?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Requisitions were received between 20th and 27th May, 1988 at Haridwar for reserving 59 A.C. 2-tier berths by 10 Dn Doon Express of 27.5.1988 for the journey of 15 M.L.As, their companions and family members from Haridwar to Lucknow. Since reserved accommodation had been booked by other passengers in advance, they were placed on the Waiting List. On the day of journey, four of them were accommodated against Emergency Quota.

(b) The M.L.As and railway staff have filed FIRs alleging manhandling against each other. A high level departmental enquiry into the incident has been ordered and is in progress.

New Railway Lines in Remote Rural Areas

*474. SHRI BALWANT SINGH RAMMOOWALIA:
SHRI RAM DHAN

Will the Minister of RAILWAYS be pleased to state:

(a) whether any work for laying new railway lines has been undertaken during the last three years for the development of the remote rural areas of the country; and

(b) if so, the details thereof including the total amount spent thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) and (b). Most of the on-going new railway lines do pass through

or touch remote rural areas. Details of the new railway lines are furnished in the Budget documents. The total expenditure incurred on the new railway lines during the last three years i.e. 1985-86 to 1987-88 was Rs. 385 crore.

[English]

Withdrawal of Lease Offer by Boeing Company

*481. SHRI JAGANNATH PATNAIK:
PROF. RAMAKRISHNA
MORE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the offer by an American company to lease five Boeing 737 planes to Indian Airlines to meet its interim requirement, pending arrival of 19 new Airbus 320 planes in 1989, has been withdrawn;

(b) whether the capacity constraints being suffered by Indian Airlines as a result thereof will become worse in the days to come; and

(c) if so, the details in this regard and the measures contemplated to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). According to terms in the Agreement for the purchase of 19 Airbus A-320 aircraft, M/s Airbus Industries is to supply A-300 and B-737 aircraft on lease to Indian Airlines for meeting its interim capacity requirements. M/s Airbus Industries was negotiating lease for Indian Airlines of Five B-737 aircraft belonging to Texas Air Corporation, USA. M/s Airbus Industries have informed Indian Airlines that the negotiations failed. M/s Airbus Industries is now making efforts for lease of aircraft through negotiations with Guinness Peat Aviation (GPA), a leasing company of Ireland. Indian Airlines will have to endure the capacity constraints till such time as the

leased aircraft are available.

Drain of Indian Airlines Pilots to Gulf Air

*482 SHRI NITYANANDA MISHRA:
SHRI PRAKASH CHANDRA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether more than 200 Indian Airlines pilots have applied for jobs in Gulf countries;

(b) if so, the details and reasons thereof;

(c) whether this is indicative of the general frustration prevailing among the pilots;

(d) if so, whether the grounds of frustration could be identified and if so, the details thereof;

(e) the steps proposed to see that irritants are removed soon; and

(f) the other measures proposed to be taken to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) to (f). Do not arise.

[Translation]

Abolition of Contract System in Coal Mines

*483. SHRI TEJA SING DARDI: Will the Minister of LABOUR be pleased to state:

(a) whether the contract system in coal mines has been abolished recently;

(b) if so, the benefit likely to accrue to these mines as a result of abolishing this

system;

(c) whether in view of this benefit, Government propose to abolish the contract system in other mines also; and

(d) if so, the detailed information in this regard?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) to (d). A Statement is given below.

STATEMENT

The Central Government, on the recommendation of the Central Advisory Contract Labour Board, prohibited under Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970, employment of contract labour in the following operations of work in coal mines, vide notification No S.O. 488 dated 1.2.1975:

1. Raising or raising-cum selling of coal;
2. Coal loading and unloading;
3. Over burden removal and earth cutting;
4. Soft coke manufacturing;
5. Driving of stone drifts and miscellaneous stone cutting underground.

By a notification dated 21.6.1988 it has been provided that the notification prohibiting the employment of contract labour in the above-mentioned works in all coal mines shall not apply in the following categories:

- (a) Quarries in the North-East Coal Field which can only be worked for a few months every year due to heavy rainfall in the area;
- (b) quarries located by the side of the river in Pench valley and similar other patch deposits which can only be worked when the level of river has gone down